FORWARDING OF APPLICATIONS OF GOV-ERNMENT EMPLOYEES TO OTHER DEPARTMENTS

- •382. Shri M. P. BHARGAVA: Will the Minister of Home Affairs be pleased to refer to the answer given to Starred Question No. 1 in the Rajya Sabha on the 6th April, 1960 and state:
- (a) whether Government have since taken any decision on the question of issuing a circular to the various Ministries regarding the forwarding of applications of their employees to other Government Department; and
- (b) what are the existing rules for forwarding such applications?
- THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Yes.
- (b) Copies of instructions on the subject are laid on the Table of the House. [See Appendix XXX, Annexure Nos. 23 to 27.]
- SHRI M. P. BHARGAVA: May I know, Sir, what was the occasion to issue the circular dated the 9th May, 1960?
- SHRI B. N. DATAR: Sir, a question had been asked in this very House and enquiries were made as to the instructions issued. Government considered the whole matter and then issued this office Memorandum.
- SHRI M. P. BHARGAVA: I might submit that I raised the question because the present arrangements were not thought satisfactory. In paragraph 2 of the Office Memorandum I find that it has been stated that the present arrangements are satisfactory. May I know, Sir, from the Government whether the present arrangements are considered satisfactory?
- SHRI B. N. DATAR: In this circular the whole question has been considered

- properly. Welfare of the public is taken into account. As I said the hardship that an applicant is likely to receive if his application is not forwarded is also taken into account. It has been definitely stated: "subject to public interest, normally every application should be forwarded".
- SHRI M. P. BHARGAVA: May I know, Sir, whether there is any difficulty in issuing general instructions that all applications be forwarded, the question of relieving a particular person is in the public interest or not being considered later? Why should the applications be kept back and the applicants deprived of their right to better their prospects?
- SHRI B. N. DATAR: The applicant, when he receives an appointment order, has to consider all these questions. After undergoing experience, which is likely to be of use to Government, he should not generally look about for other appointments.
- SHRI M. P. BHARGAVA: May I know, Sir, whether the decision whether a particular person should be relieved or not in public interest should not be taken at higher levels than leaving it to the departmental heads where prejudices work and sometimes applications are not forwarded because of that?
- SHRI B. N. DATAR: The departmental heads are at sufficiently high level and instances of hardships or complaints have not yet been received to the extent that the hon. Member presupposes.
- SHRI M. P. BHARGAVA: May I know, Sir, whether the instance of Dr. Joseph is not in the knowledge of the hon. Minister?
- SHRI B. N. DATAR: Sir, about that incident full information has been given in this House.

SHRI B. K. P. SINHA: May I know, 1 Sir, if time when the application is to be forwarded. Government of India have impressed upon the States also to have similar rules not only in regard to applications by State servants for Central Services but also in regard to applications by Government servants of one State for employment in other States?

SHRI B. N. DATAR: The Government of India cannot issue instructions about the State Services

SHRI B. K. P. SINHA: I do not want to know whether they can issue instructions or not. I simply ask whether Government of India have impressed on the States that they should have similar rules in relation to the State employees?

SHRI B. N. DATAR: It is for the State Governments to consider that.

SHRI BHUPESH GUPTA: Sir, the hon. Minister said that applications are forwarded subject to public interest. May we have some idea of the amount of public interest in this matter when it is a question of holding up or forwarding an application from one State to another?

SHRI B. N. DATAR: Public interest is the interest of the administration carrying on the work properly. If a public servant has acquired considerable experience in a particular post, it is advisable that he should be available to the Government instead of his applying for other posts.

SHRI BHUPESH GUPTA: That question will come when the authorities are confronted with the problem of relieving him. As far as the forwarding of his application is concerned, why should there be any delay in forwarding it to certain authorities to which he seeks to make the application. Other matters can be kept pending.

SHRI B. N. DATAR: Sir, it is advantageous to take the decision at th«

SHRI NAFISUL HASAN: May I know, Sir, if Government make some distinction between a permanent Government employee and a temporary Government employee when considering the question of forwarding an application?

SHRI B. N. DATAR: The hon, Member will have seen that the circular does make some distinction to a certain extent.

ISSUE OF "PRESUMPTION OF DEATH CERTIFICATE" FOR LATE FLYING OFFICER BALWANT SINGH

- •383. SHRI M. P. BHARGAVA: Will the Minister of Defence be pleased to refer to the answer given to Starred Question No. 2 in the Rajya Sabha on the 6th April, 1960 and state:
- (a) whether the parents of the late Flying Officer Balwant Singh have since agreed to the issue of a "pre certificate" sumption of death and whether they have accepted any financial assistance; and
- (b) whether the claim for award of dependents' pension to the mother of the late Flying Officer A. K. Ghosh has since been settled?

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH): (a) No, Sir. A reply has not yet been received from the father of the Officer agreeing to the issue of "Presumption of death certificate."

A reply to the query from the Air Force Benevolent Association whether he needs any financial assistance has not yet been received from him so far.

(b) The case is under consideration.

SHRI M. P. BHARGAVA: May I know, Sir, by what time the case of Flying Officer A. K. Ghose is likely-to be settled?